

**DIVISION BENCH**

**ITEM NO.107**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.196/2022 & IA NO.171/2024 IN CP (IB) NO.9/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S BHARAT RAJ PUNJ (PERSONAL GURANTOR OF M/S LEEL ELECTRICALS LTD.)</b>
<b>UNDER SECTION</b>	<b>95 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Mohit Nandwani, Adv.

*: For the Resolution Professional  
(Applicant in IA No.196/2022,  
and Res. in IA No.171/2024)*

Ms. Madhumita Bhattacharjee with  
Ms. Srijia Choudhary, Advs.

*: For the Personal Guarantor  
(Res. in IA No.196/2022  
and Applicant in IA No.171/2024)*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Personal Guarantor states that she has recently been engaged in the matter, and therefore she seeks a short accommodation to reconstruct the files and to address the arguments.
- 2.** Let the matter be adjourned for 3<sup>rd</sup> May, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*